

Government of West Bengal

ORDER

Memo No 63 -CS/2020

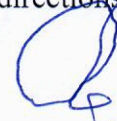
Dated 29/03/2020

Whereas Ministry of Home Affairs, Government of India vide Order No 40-3/2020-DM-I(A) dated 29/03/2020 has issued additional directions under Section 10(2)(I) of the Disaster Management Act 2005, for effective implementation of the lockdown measures

Now in pursuance of aforesaid order read with order No 28-CS/2020 dated 26/03/2020 followed by orders No. 56-CS/2020 dated 27/03/2020 and order No. 58-CS/2020 dated 28/03/2020 of following additional directions are reiterated for strict enforcement and compliance:

- i) Adequate arrangements of temporary shelters and provision of food etc shall be made by the District Administration for the poor and needy people, including migrant workers stranded due to lockdown measures in their respective areas. District Administration should explore the option of involving NGOs/Civil Society/Other Voluntary organisations to support and augment the services.
- ii) The migrant people/foreign returnees who are already under home/institutional quarantine should be put under strict surveillance and daily monitoring. In case of any violation of home quarantine protocols, they should be moved into the institutional quarantine facilities for minimum of 14 days.
- iii) The people, who manage to move into the state inspite of these restrictions shall be necessarily kept in the nearest government quarantine facility for a minimum period of 14 days as per standard health protocol.
- iv) All the employers, be it in industry or in shops and commercial establishments shall make payment of wages of their workers at their work place on the due date, without any deduction for the period their establishments are under closure during the lockdown.
- iv) Wherever workers including the migrants are living in rented accommodation, the landlords of those properties shall not demand payment of rent for a period of one month.
- v) Landlords forcing labourers and students to vacate their premises will be liable for action under the Act.

District Administration is requested to ensure strict compliance of the above directions.



Chief Secretary